(v) Report of the Comptroller and Auditor General of India for the year ended March 2022 — Union Government (Civil) — Compliance Audit Observations — Report No. 8 of 2024.

[Placed in Library. See No. L.T. 699/18/24]

## MOTION FOR ELECTION TO THE EMPLOYEES' STATE INSURANCE CORPORATION (ESIC)

THE MINISTER OF LABOUR AND EMPLOYMENT; AND THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA): Sir, I move the following Motion:—

"That in pursuance of clause (i) of Section 4 read with sub-section (1) of Section 5 of the Employees' State Insurance Act, 1948 (No.34 of 1948) and Rule 2A of the Employees' State Insurance (Central) Rules, 1950, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Employees' State Insurance Corporation."

The question was put and the motion was adopted.

## ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, the Supplementary List of Business, inter alia the Consideration and Return of the Finance Bill, 2024, has been issued. A copy of the Bill, as passed by Lok Sabha, was circulated in the morning. Those hon. Members, who desire to give notices of amendments to the said Bill, may do so till 1.00 p.m. today.

## RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Hon. Members, the Business Advisory Committee, in its meeting held on 7<sup>th</sup> August, 2024, considering the suggestions made by the Ministry of Parliamentary Affairs, recommended that the reply of the hon. Minister of Finance to the combined discussion on Jammu and Kashmir Appropriation (No.3) Bill, 2024 and